(c) In pursuance of sub - rule (4) of Rule 135 of the Aircraft Rules, 1937, Directorate General of Civil Aviation (DGCA) issued directions to all the scheduled domestic airlines to charge tariff prevalent just before the pilots of Jet Airways went on mass leave, which were complied with by all scheduled domestic airlines.

Night landing facilities at Airports in Himachal Pradesh

1218. SHRIMATI VIPLOVE THAKUR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government proposes to provide night landing facilities for Bhuntar airport at Kullu, Gaggal airport at Kangra and Shimla airport in Himachal Pradesh;
 - (b) if so, the details thereof and the amount sanctioned to meet the purpose; and
- (c) the current status of the proposal alongwith the time by when night landing facilities are likely to be provided at these airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Airports Authority of India (AAI) has already provided aeronautical ground lighting facilities at Kullu, Kangra and Shimla airports in Himachal Pradesh at a cost of Rs. 3.55 crore and have been put into operation in October, 2009. However, night operations cannot take place at these airports since flights operate to these airports under visual Flight Rules (VFR). Initiation of upgradation of these airports for Instrument Flight Rules (IFR) and related works for night operations is subject to demand by airlines in this regard.

Operational airports in Uttar Pradesh

†1219. SHRI AMIR ALAM KHAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of operational airports in Uttar Pradesh at present and the locations/thereof;
- (b) whether any proposal for setting up new airport of International standards is under consideration of Government to provide the facility of aerial movement to the people of Uttar Pradesh and to promote tourism as well; and
 - © if so, by when the construction work of these airports would commence?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) There are seven operational airports in the State of Uttar Pradesh at Lucknow, Varanasi, Kanpur, Agra, Kanpur (Chakeri), Allahabad and Gorakhpur.

(b) and (c) Yes, Sir. Government of India has considered the proposal of the State Government of Uttar Pradesh for 'in-principle' approval for setting up of a Greenfield International Airport at Greater Noida and referred it to Group of Ministers. The Group of Ministers has desired a revised Techno Economic Feasibility Report (TEFR). The State Government has been asked to prepare a supplementary TEFR. In addition, the State

[†]Original notice of the question was received in Hindi.

Government has also forwarded a proposal for setting up to new greenfield airport at Kushinagar.

Greenfield airports in Andhra Pradesh

1220. SHRI M.V. MYSURA REDDY: SHRI NANDAMURI HARIKRISHNA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of regional Greenfield airports identified in Andhra Pradesh;
- (b) whether any technical team of Airports Authority of India (AAI) has visited Andhra Pradesh to finalise the location and alignment for these airports;
 - (c) if so, the details of the recommendations of the technical team of AAI; and
 - (d) the progress of construction of these airports so far?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) On the request of Government of Andhra Pradesh (GoAP), Airports Authority of India (AAI) has carried out the feasibility study of the proposed 8 sites for the development of Regional Airports by GoAP. AAI has recommended that the sites at Nellore (Nellore District), Ongole (Prakasam District), Ovakul Mandal (Kurnool District) and Jakrampalli Mandal (Nizamabad District) have been found feasible for establishment of new greenfield airports and other sites have not been found feasible. Report has been submitted to GoAP for taking further necessary action.

Defective parts used in aircrafts

- 1221. SHRIMATI SYEDA ANWARA TAIMUR: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government is aware that private airlines are releasing aircrafts for operations even when a non-vital part is not serviceable on the condition that the same would be replaced within the next ten days;
- (b) if so, whether it has come to the notice of Government that to buy more time beyond ten days, such airlines take such a defective part form the one of their other plane after five to six days, thereby getting another ten days period from that point of time; and
- (c) how many such or similar cases have come to the notice of Directorate General of Civil Aviation (DGCA) till October 2009?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) Yes, Sir. Airlines are permitted to release the aircraft with non-vital parts being un-serviceable listed in the Minimum Equipment List (MEL), approved by the Directorate General of Civil Aviation (DGCA), since such parts do not affect the operational capability of the aircraft.

(b) and (c) Yes, Sir. Only one case of M/s. Paramount Airways has come to the notice of DGCA in September, 2009.